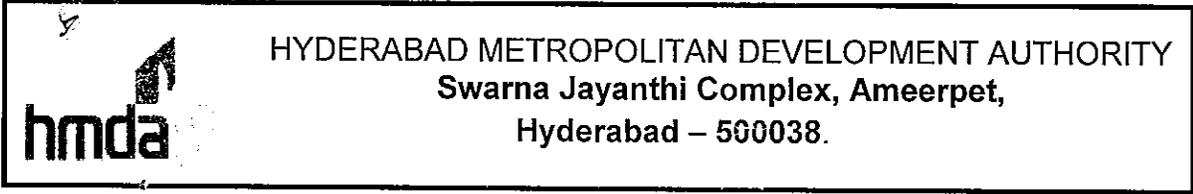


By Regd Post



Letter No.1967 /MP2/HUDA/1990

Dt:11-9-2020

To
The District Collector,
Ranga Reddy District.
The Senior Officer
State Environment &
Impact Assessment Authority,
T.S, Hyderabad.
The Senior Scientist
Pollution Control Board
T.S, Hyderabad.

Sir,

Sub:- HMDA – Plg - Hon'ble NGT, Chennai in OA No.154 of 2016 in the matter of Human Rights & Consumer Protection Cell Trust Vs. The State of Telangana & others – Date for inspection 16.09.2020 at 9.00 A.M. - Intimation – Reg.

Ref:- Orders of the Hon'ble National Green Tribunal, South Zone, Chennai Dt:16-6-2020 in OA No.154 of 2016.

-o-o-

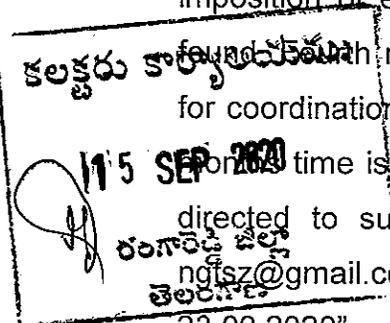
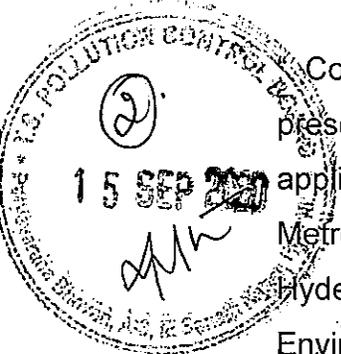
O/c

It is inform that Human Rights & Consumer Protection Cell Trust & Others filed a case in NGT in case No. O.A.No.154 of 2016 (SZ) alleging that encroachment in the common area or park by Sri Dhanunjaya & Sri Ramesh Gambheer.

In the above case, Honble NGT passed following orders

Considering the allegations in the application and also to know about the present status and also the genuineness of the allegations made in the application, we feel it appropriate to appoint a joint committee comprising of (1) Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad (2) District Collector, Ranga Reddy District (3) Senior Officer of State Environment Impact Assessment Authority, Telangana and (4) Senior Scientist of Telangana Pollution Control Board to inspect the area in question and submit a factual and action taken report if there is any violation regarding the clearance or permission granted to the respondents in implementing their project including imposition of environment compensation and removal of encroachment if any

found. With respondent, Metropolitan Commissioner will be the nodal agency for coordination and also for providing necessary logistics for this purpose. Two months time is granted to the committee to submit the report. The committee is directed to submit the report to this Tribunal through e-mail or e-filing at ngtisz@gmail.com on or before 4.9.2020 and extended the time on or before 23.09.2020".



In pursuance of the above orders it is proposed to conduct joint inspection on 16.09.2020 at 9.00 A.M.

In view of above, you are requested to please make it convenient to attend for joint inspection or depute a Senior Officer for joint inspection on 16.09.2020 at 9.00 A.M. so as to inspect the site submit the report to the Hon'ble National Green Tribunal.

Yours faithfully,
Sd/-
**for Metropolitan Commissioner
Director Planning - I**

Encl: A copy of the O.A.No.154 of 2016 (SZ).

Copy to:-
Lake Protection
Committee

//t.c.f.b.o.//


Divisional Administrative Officer (SJ)
Planning

Item No.8

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

O.A.No.154 of 2016 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Human Rights & Consumer Protection Cell Trust & ors .. Applicant

Vs.

The State of Telangana & ors ... Respondent(s)

Date of hearing: 16.6.2020

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For applicant : Applicant in person

For Respondent(s) : Mrs. Yasmeen Ali for R1 to R3 & R5 to R7

Mr. T. Sai Krishnan for R4

ORDER

The above case has been taken up by this Tribunal today. It was tagged with O.A.Nos.115 of 2016 and 156 of 2016. It is seen from the allegations in the

2. It appears that there is no effective orders were passed in the matter.

3. When the matter came up for hearing today through Video Conference, Mr. Thakur Rajkumar Singh appeared in person and represented the applicant, Mrs. Yasmeen Ali through Mrs. Renuka represented respondents 1 to 3 and 5 to 7 and Mr. Sai Krishnan represented fourth respondent.

4. Considering the allegations in the application and also to know about the present status and also the genuineness of the allegations made in the application, we feel it appropriate to appoint a joint committee comprising of (1) Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad (2) District Collector, Renga Reddy District (3) Senior Officer of State Environment Impact Assessment Authority, Telangana and (4) Senior Scientist of Telangana Pollution Control Board to inspect the area in question and submit a factual and action taken report if there is any violation regarding the clearance or permission granted to the respondents in implementing their project including imposition of environment compensation and removal of encroachment if any found. Fourth respondent, Metropolitan Commissioner will be the nodal agency for coordination and also for providing necessary logistics for this purpose. Two months time is granted to the committee to submit the report. The committee is directed to submit the report to this Tribunal through e-mail or e-filing at

For consideration of report post on 4.9.2020

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A.154/2016

16.6.2020

kkkr



HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY
4th floor, West Block, Swarna Jayanthi complex,
Ameerpet, Hyderabad – 500038.

Lr No. 1967 /MP2/HUDA/1990

Dt: -9-2020

To
The Irrigation Department
I & CADD Department.
R.R. District

Sir,

Sub: - HMDA – Plg – Hon'ble NGT, Chennai – Original Application No.154 of 2016 (SZ) filed by Human Rights & Consumer Protection Cell Trust, Rep by Thakur Raj Kumar Singh & others Vs. State of Telangana & others – Order dt: 16-6-2020 - Reg.

Ref: - 1.Original Application No.154 of 2016.
2. Hon'ble NGT Order dt: 16-6-2020.

Attention is invited to the subject and references cited.

It is to inform that an Original Application No.154 of 2016 filed by Human Rights & Consumer Protection Cell Trust, Rep by Thakur Raj Kumar Singh & others against Chief Secretary, Govt. of Telangana & 11 others.

Respondents :

- R1 - Chief Secretary, Govt. of Telangana
R2 - Spl. Chief Secretary, MA & UD Dept,
R3 - Spl. Chief Secretary, PR & RD Dept.,
R4 - Metropolitan Commissioner, HMDA
R5 - District Collector, Ranga Reddy District
R6 - District Panchayat officer, Ranga Reddy District
R7 - Executive Officer / Village Secretary, Puppalaguda Gram Panchayat, Rajendranagar mandal, R.R.District
R8 - Sri Dhanunjaya Rao, Developer – A.P. Secretariat Staff Co-op. Society Ltd, R/o. Puppalaguda Gram Panchayat, Rajendranagar mandal, R.R.District.
R9 - Sri Ramesh Gambheer, R/o. Somajiguda, Hyderabad

Prayer:

1. Direct the 4th respondent to cancel the technical approval of building permission issued to 9th respondent and direct the 4th, 6th & 7th respondents to cancel all the building permissions issued in open space / parks / amenities areas of the Sri Ram Nagar Colony, Puppalaguda (V), R.R.District and demolish all the encroachments, illegal and unauthorised constructions in the colony and fence the area. Further direct

the 4th & 5th respondents to remove all encroachments in the Pandena Vagu canal and restore it to its original size and maintain buffer zone as per Hyderabad Master Plan.

2. Further, direct the 1st, 5th, 6th & 7th respondents to take appropriate action against the land grabbers, violators of building and layout norms who had constructed buildings without permissions and further take appropriate action against the public servants who are responsible for allowing illegal and unauthorised constructions and granting permissions in parks and amenities areas of Sri Ram Nagar colony, Puppalaguda (V), R.R.District thereby damaging the Environment.

It is to further inform that the above case came up for hearing before the Tribunal on 16-6-2020 and the Hon'ble NGT ordered as follows:-

ORDER

The above case has been taken up by this Tribunal today. It was tagged with O.A.No.115 of 2016 and 156 of 2016. It is seen from the allegations in the application that it is in respect of encroachment in the common area or park by respondents 8 and 9. However, as per the decision of the Supreme Court, no one is entitled to grab the common amenity area or park by making their construction and if such things are done, then there is a duty cast on the authorities to take action on such persons.

2. It appears that there is no effective orders were passed in the matter.

3. When the matter came up for hearing today through Video conference, Mr.Thakur Rajkumar Singh appeared in person and represented the applicant, Mrs. Yasmeen Ali through Mrs. Renuka represented respondents 1 to 3 and 5 to 7 and Mr.Sai Krishnan represented fourth respondent.

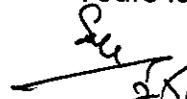
4. Considering the allegations in the application and also to know about the present status and also the genuineness of the allegations made in the application, we felt it appropriate to appoint a joint committee comprising of (1) Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad (2) District Collector, Ranga Reddy District, (3) Senior Officer of State Environment Impact Assessment Authority and (4) Senior Scientist of Telangana Pollution Control Board to inspect the area in question and submit a factual and action taken report if there is any violation regarding the clearance or permission granted to the respondents in implementing their project including imposition of environment compensation and removal of encroachment if any found. Fourth respondent, Metropolitan Commissioner will be the nodal agency for coordination and also for providing necessary logistics for this purpose. Two months time is granted to the committee to submit the report. The committee is directed to submit the report to this Tribunal through e-mail or e-filing at ngtsz@gmail.com on or before 4-9-2020.

The Hon'ble NGT vide above order appointed a Joint Committee comprising of following:-

- 1) Metropolitan Commissioner, HMDA
- 2) District Collector, R.R.District
- 3) Senior Officer, SEIAA, Telangana
- 4) Senior Scientist, TSPCB

In pursuance of the above orders, the committee of officers have inspected the above layout site located in Puppalguda (V) & Manikonda (V) of Manikonda Municipality and observed that a Nala is passing through above layout and number of building are existing all along this Nala. Hence it is requested to kindly fix the Nala boundaries and plan showing the encroachments if any into the Nala portion for taking further necessary action the matter.

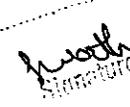
Yours faithfully,


28/9/2020
for Metropolitan Commissioner.
Director Planning - I


23/9/2020
APO (BVK) PDDYR

ROD
5/10/20


23/9

DESPATCHED
Sl. No. Dt. 28/9/2020

Signature



HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY
4th floor, West Block, Swarna Jayanthi complex,
Ameerpet, Hyderabad – 500038.

Lr No. 1967 /MP2/HUDA/1990

Dt: -9-2020

To
The Municipal Commissioner,
Manikonda Municipality,
Rajendranagar mandal,
Ranga Reddy District.

Sir,

Sub: - HMDA – Plg – Hon'ble NGT, Chennai – Original Application No.154 of 2016 (SZ) filed by Human Rights & Consumer Protection Cell Trust, Rep by Thakur Raj Kumar Singh & others Vs. State of Telangana & others – Order dt: 16-6-2020 - Reg.

Ref: - 1.Original Application No.154 of 2016.
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- R1 - Chief Secretary, Govt. of Telangana
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- R3 - Spl. Chief Secretary, PR & RD Dept.,
- R4 - Metropolitan Commissioner, HMDA
- R5 - District Collector, Ranga Reddy District
- R6 - District Panchayat officer, Ranga Reddy District
- R7 - Executive Officer / Village Secretary, Puppalaguda Gram Panchayat, Rajendranagar mandal, R.R.District
- R8 - Sri Dhanunjaya Rao, Developer – A.P. Secretariat Staff Co-op. Society Ltd, R/o. Puppalaguda Gram Panchayat, Rajendranagar mandal, R.R.District.
- R9 - Sri Ramesh Gambheer, R/o. Somajiguda, Hyderabad

Prayer:

1. Direct the 4th respondent to cancel the technical approval of building permission issued to 9th respondent and direct the 4th, 6th & 7th respondents to cancel all the building permissions issued in open space / parks / amenities areas of the Sri Ram Nagar Colony, Puppalaguda (V), R.R.District and demolish all the encroachments,

illegal and unauthorised constructions in the colony and fence the area. Further direct the 4th & 5th respondents to remove all encroachments in the Pandena Vagu canal and restore it to its original size and maintain buffer zone as per Hyderabad Master Plan.

2. Further, direct the 1st, 5th, 6th & 7th respondents to take appropriate action against the land grabbers, violators of building and layout norms who had constructed buildings without permissions and further take appropriate action against the public servants who are responsible for allowing illegal and unauthorised constructions and granting permissions in parks and amenities areas of Sri Ram Nagar colony, Puppalaguda (V), R.R.District thereby damaging the Environment.

It is to further inform that the above case came up for hearing before the Tribunal on 16-6-2020 and the Hon'ble NGT ordered as follows:-

ORDER

The above case has been taken up by this Tribunal today. It was tagged with O.A.No.115 of 2016 and 156 of 2016. It is seen from the allegations in the application that it is in respect of encroachment in the common area or park by respondents 8 and 9. However, as per the decision of the Supreme Court, no one is entitled to grab the common amenity area or park by making their construction and if such things are done, then there is a duty cast on the authorities to take action on such persons.

2. It appears that there is no effective orders were passed in the matter.

3. When the matter came up for hearing today through Video conference, Mr.Thakur Rajkumar Singh appeared in person and represented the applicant, Mrs. Yasmeen Ali through Mrs. Renuka represented respondents 1 to 3 and 5 to 7 and Mr.Sai Krishnan represented fourth respondent.

4. Considering the allegations in the application and also to know about the present status and also the genuineness of the allegations made in the application, we felt it appropriate to appoint a joint committee comprising of (1) Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad (2) District Collector, Ranga Reddy District, (3) Senior Officer of State Environment Impact Assessment Authority and (4) Senior Scientist of Telangana Pollution Control Board to inspect the area in question and submit a factual and action taken report if there is any violation regarding the clearance or permission granted to the respondents in implementing their project including imposition of environment compensation and removal of encroachment if any found. Fourth respondent, Metropolitan Commissioner will be the nodal agency for coordination and also for providing necessary logistics for this purpose. Two months time is granted to the committee to submit the report. The committee is directed to submit the report to this Tribunal through e-mail or e-filing at ngtsz@gmail.com on or before 4-9-2020.

The Hon'ble NGT vide above order appointed a Joint Committee comprising of following:-

- 1) Metropolitan Commissioner, HMDA
- 2) District Collector, R.R.District
- 3) Senior Officer, SEIAA, Telangana
- 4) Senior Scientist, TSPCB

In pursuance of the above orders, the committee of officers have inspected the above layout site located in Puppalguda (V) & Manikonda (V) of Manikonda Municipality and observed that the layout open spaces as per original draft layout approved by HMDA are now covered by HMDA are now covered by existing buildings and the details are furnished in the enclosed statement. You are requested to inform the approval details of above buildings for taking further action in this matter.

This may be treated as most urgent.

- Encl: 1. A copy of the draft layout plan approved by HMDA in 1990.
2. Copy of orders passed by Hon'ble National Green Tribunal, Chennai.
3. Statement indicating the Building existing in open spaces of Draft Layout.

H
23/9

AM
23/9/2020
APO(BVK)

SPH
23/9/2020
PO(DYR)

Yours faithfully,
[Signature]
30/9/2020
for Metropolitan Commissioner.
Director Planning - I

DAO(SJ)
[Signature]
7/10/2020

DESPATCHED
Sl. no. Dt. *09/10/2020*
[Signature]
Signature



**HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY
BLOCK 'A', DISTRICT COMMERTIAL COMPLEX, TARNAKA
HYDERABAD-500007**

From

Sri, T. Chiranjeevulu IAS
Metropolitan Commissioner,
HMDA, Tarnaka,
HYDERABAD.

To

The Registrar,
Hon'ble Lokayukta for the
States of Telangana & AP,
HYDERABAD.

ROC. No. 604/CLC/H/2016, Dated : 08.06.2017

Sir,

Sub:- Institution of Hon'ble Lokayukta – Hyderabad – Complaint No. 4344/2013/B2 & CMP No. 9/2016 in complaint No. 4334 / 2013/B2 – Allegations against the Metropolitan Commissioner, HMDA, Hyderabad – Calling for response – Detailed report called for – Case posted on 28.06.2017 – Report submitted – Reg.

- Ref:-
1. The Institution of the Hon'ble Lokayukta, Hyderabad, Letter Dis No. 4344/2013/B2 & CMP. No. 9/2016 in Complaint No. 4344/2013/B2/8165/2016, dated 24.08.2016.
 2. The Institution of the Hon'ble Lokayukta, Hyderabad, Letter Dis No. 4344/2013/B2 & CMP. No. 9/2016 in Complaint No. 4344/2013/B2/11624/2016, dated 16.12.2016.
 3. The Institution of the Hon'ble Lokayukta, Hyderabad, Letter Dis No. 4344/2013/B2 & CMP. No. 9/2016 in Complaint No. 4344/2013/B2/1517/2017, dated 03.03.2017.
 4. The Institution of the Hon'ble Lokayukta, Hyderabad, Summons Dis No. 4344/2013/B2 & CMP. No. 9/2016 in Complaint No. 4344/2013/B2/3809/2017, dated 03.03.2017.

-o o o-

I hereby submit that, through reference 4th cited, the Registrar of Hon'ble Lokayukta, Hyderabad has sent a Summons Dis No. 4344/2013/B2 of Sri. Chadra Kantha Goud M & CMP. No. 9/2016 in Complaint No. 4344/2013/B2/3809/ 2017, dated 05.05.2017 of Sri Suresh P and directed to appear before the Hon'ble Upa-Lokayukta for the States of Teleganna and Andhra Pradesh on 28.06.2017 along with the report to the Hon'ble Lokayukta.

Contd. ...2

In view of the above, the report for kind perusal is herewith submitted as follows:

1. In the year 1990 a Draft Layout (Grid Layout Pattern) to an extent of area 50.10 Acres in Sy. Nos. 61, 62, 64, 65, 67 68/1, 68/2, 69, 70, 70/1, 71, 72/1, 72, 73, 76, 77/1, 85/1, 86, 94 (P) & 120 to 126 of Puppalaguda Village in the name of Sri. S. Dhanajaya Rao and Others GPA Holders cum Layout Developer of Secretariat Staff Co-op. Society has been approved by the then HUDA in File No. 1967/ MP2/HUDA/1990, dt: 20.07.1990 to facilitate to execute the Layout Development works i.e. Road net work, drains, bore wells or community wells and street lighting in the Layout as per the standard specification within a period of one year i.e. 19.07.1991. Subject to condition that the Final Layout Plan will be consider after compliance of the conditions and after handing over the public 10% open spaces earmarked and road pattern area in the draft Layout Plan to the Local Authority through a Register Gift Deed and under the intimation in writing to this office within the above stipulated time period. The proposal shall deemed to be lapsed in even of non-complied of the development works within the stipulated time period and the Layout proposal automatically stands cancelled.
2. Later on, the then HUDA has accorded approval to Revised Layout to an extent of area Ac 69 – 38 Gts in Sy. Nos. 52/1/4, 52/1/5, 61, 62, 63, 64, 65, 67 68/1, 68/2, 69, 70, 70/1, 71, 72/1, 72, 73, 76, 77/1, 85/1, 86, 94 (P) & 120 to 126 of Puppalaguda (V), in Sy. Nos. 5 & 6 of Manikonda Khalsa (V) and Sy. Nos. 144 / E(P) and 146 of Manikonda Jagir (V) in File No.1967/ MP2/HUDA/1990, dt: 27.11.1990.
3. Accordingly, as the applicant has not complied the layout conditions and also not completed the layout development works in the stipulated time period, the then HUDA has cancelled the Draft Layout on 28.11.1997. In this regard the applicant i.e. Sriram Nagar Welfare Association had made representation dt: 13.11.2000 and the same was examined by the then Authority and notice that the development of Roads, Water Supply,

Electricity etc., are not satisfied. So the then HUDA Authority written a letter dt: 11.04.2001 to the Collector , Ranga Reddy District with request to direct the concerned Executive Authority /Sarpanch, Poppalaguda Gram Panchayat not to permit any construction activities and to take necessary action on the un-authorized constructions which are already raised, until the Final Layout approved and released.

4. While the matter stood thus, in the year the Government has introduced the Building Penalization Scheme (BPS) and Layout Regularization Scheme (LRS) vide G.O. Ms. No. 901 and 902 of Municipal Administration and Urban Development, Department both G.O's dt: 31.12.2007 by giving opportunity to Penalise the buildings which are un-authorizedly constructed from 01.01.1985 to 15.12.2007 under BPS and to Regulate the illegal Layouts /Plots which are come up and registered prior to 31.12.2007 as per guidelines issued in the said G.O's to bring them all in a planning fold.
5. Accordingly, the Authorities of the then HUDA and present Authorities of HMDA have disposed the application filed under BPS and LRS by collecting the Penalisation charges and Shortfall Open Space charges as per guideline issued by the Government in the above said G.O's by treating the said layout as un-authorized because, the then Authorities of HUDA had already cancelled the Draft Layout as the applicant has not completed all the development work insisted and also not complied the conditions laid down in the Lr. No. File No.1967/ MP2/HUDA/1990, dt: 20.07.1990 & 27.11.1990 at the time of approval of Draft Layout.
6. Further to submit that, in continuation to above said G.O's the present Telangana State Government has also given opportunity to Penalise the buildings which are un-authorizedly constructed from 01.01.1985 to 28.10.2015 under BPS and to Regulate the illegal Layouts /Plots which

are come up and registered prior to 28.10.2015 as per guidelines issued in the said G.O. Ms. No152 and 151 of Municipal Administration and Urban Development, Department both G.O's dt: 02.11.2015.

7. Accordingly, the Authorities of HMDA are disposing the application filed by individual applicant under BPS and LRS by collecting the Penalisation charges, Shortfall Open Space charges and Nala charges as per guideline issued by the Government in the above said G.O's by treating the said layout as un-authorized because, the then Authorities of HUDA had already cancelled the Draft Layout as the applicant has not completed all the development work insisted and also not complied the conditions laid down in the Lr. No. File No.1967/ MP2/HUDA/1990, dt: 20.07.1990 & 27.11.1990 at the time of approval of Draft Layout.
8. In view of the aforesaid facts and circumstances, it is to submit that the question of encroachment open spaces and parks does not arise as the then Authorities of HUDA have already cancelled the Draft Layout as the applicant has not completed all the development work insisted and also not complied the conditions laid down in the Lr. No. File No.1967/ MP2/HUDA/1990, dt: 20.07.1990 & 27.11.1990 at the time of approval of Draft Layout.

In view of the above it is prayed that this Hon'ble Lokayukta Court may be pleased to dismiss the Complaint filed against the HMDA and also dispense with my appearance and to pass such other order or orders as the Honourable Court may deem fit and proper in the interest of justice.



Yours faithfully

A handwritten signature in black ink, appearing to be "S. Prasad", written over a horizontal line.

METROPOLITAN COMMISSIONER
HMDA, HYDERABAD

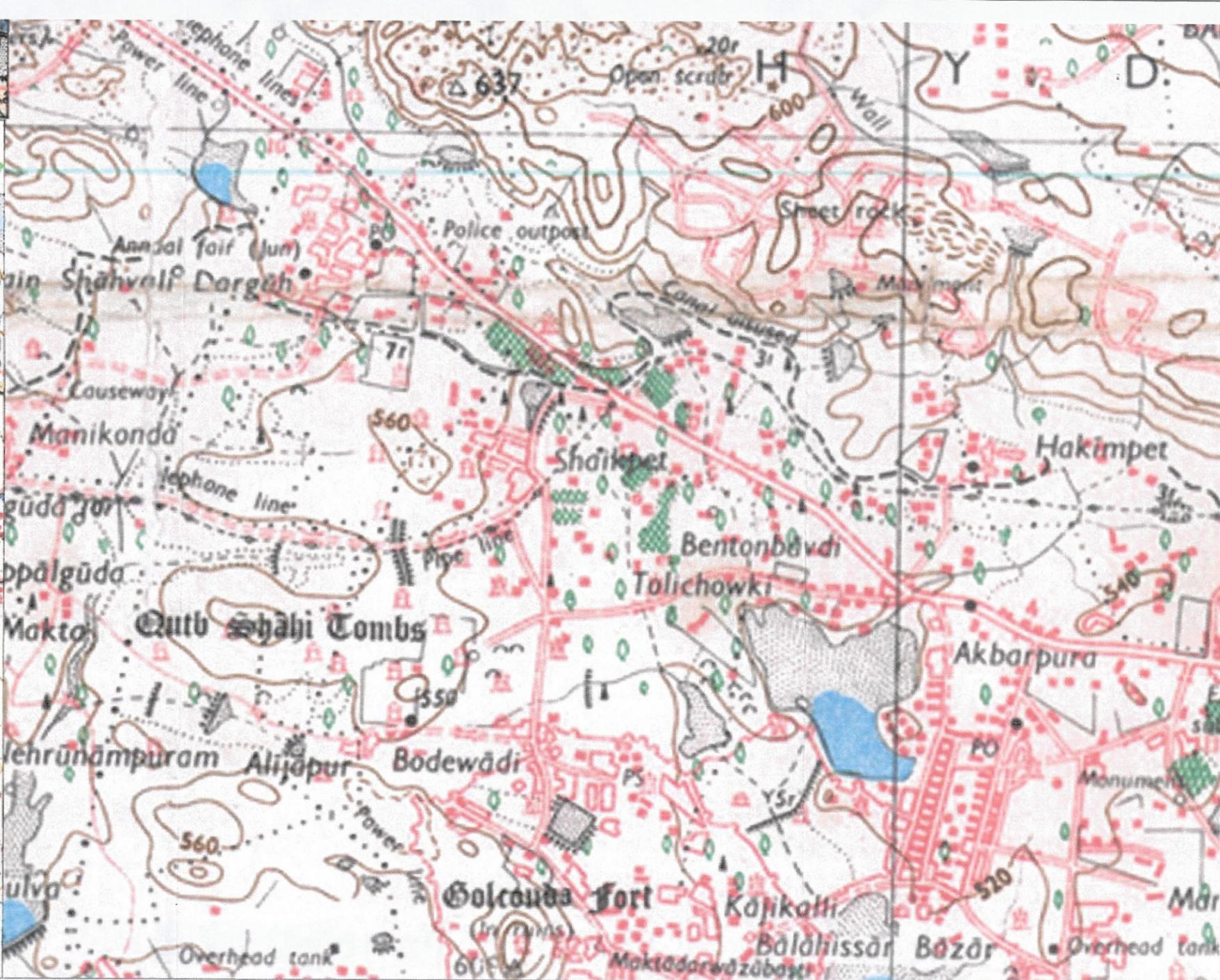
Puppalaguda

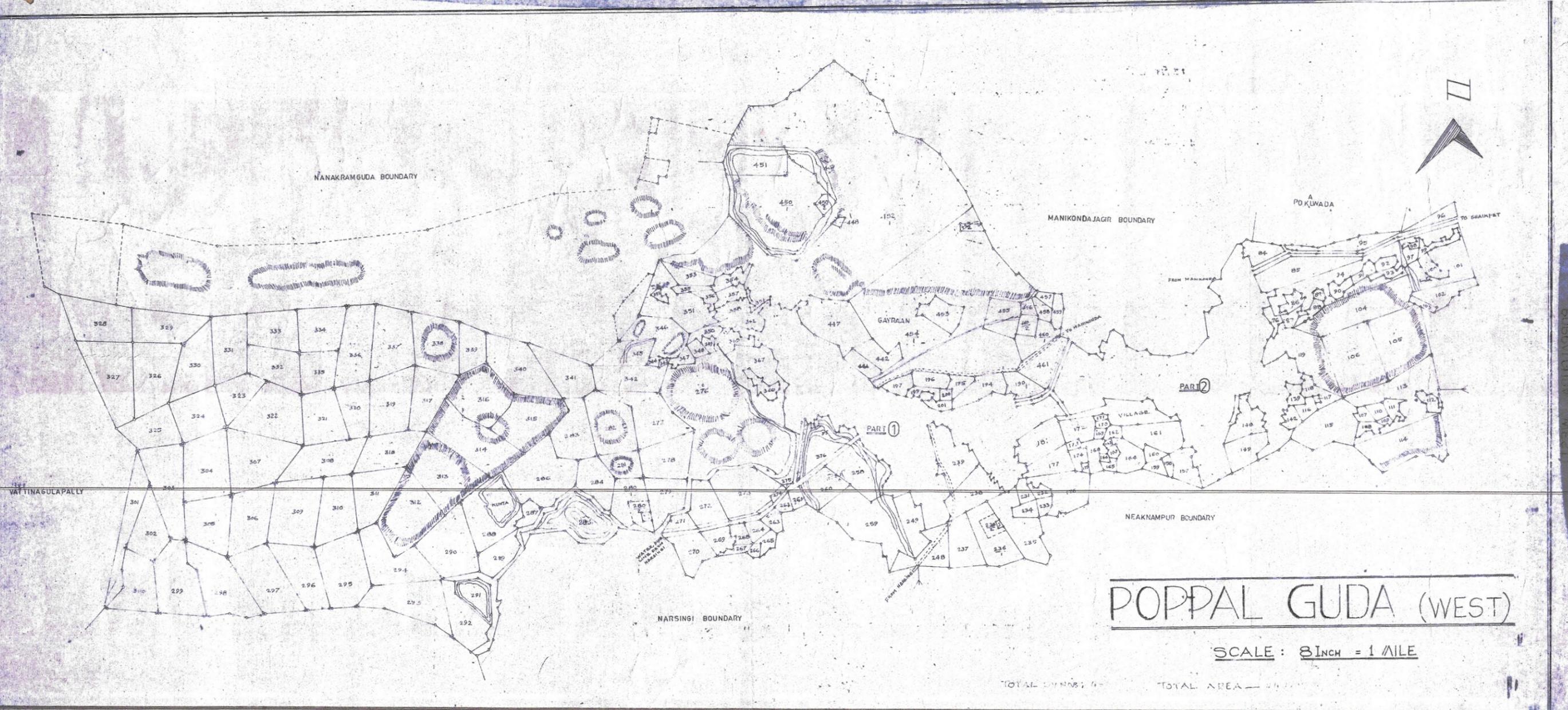


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Image © 2020 Maxar Technologies

Google Earth





NANKRAMGUDA BOUNDARY

MANIKONDAJAGIR BOUNDARY

A
POKWADA

PART II

PART I

NEAKNAMPUR BOUNDARY

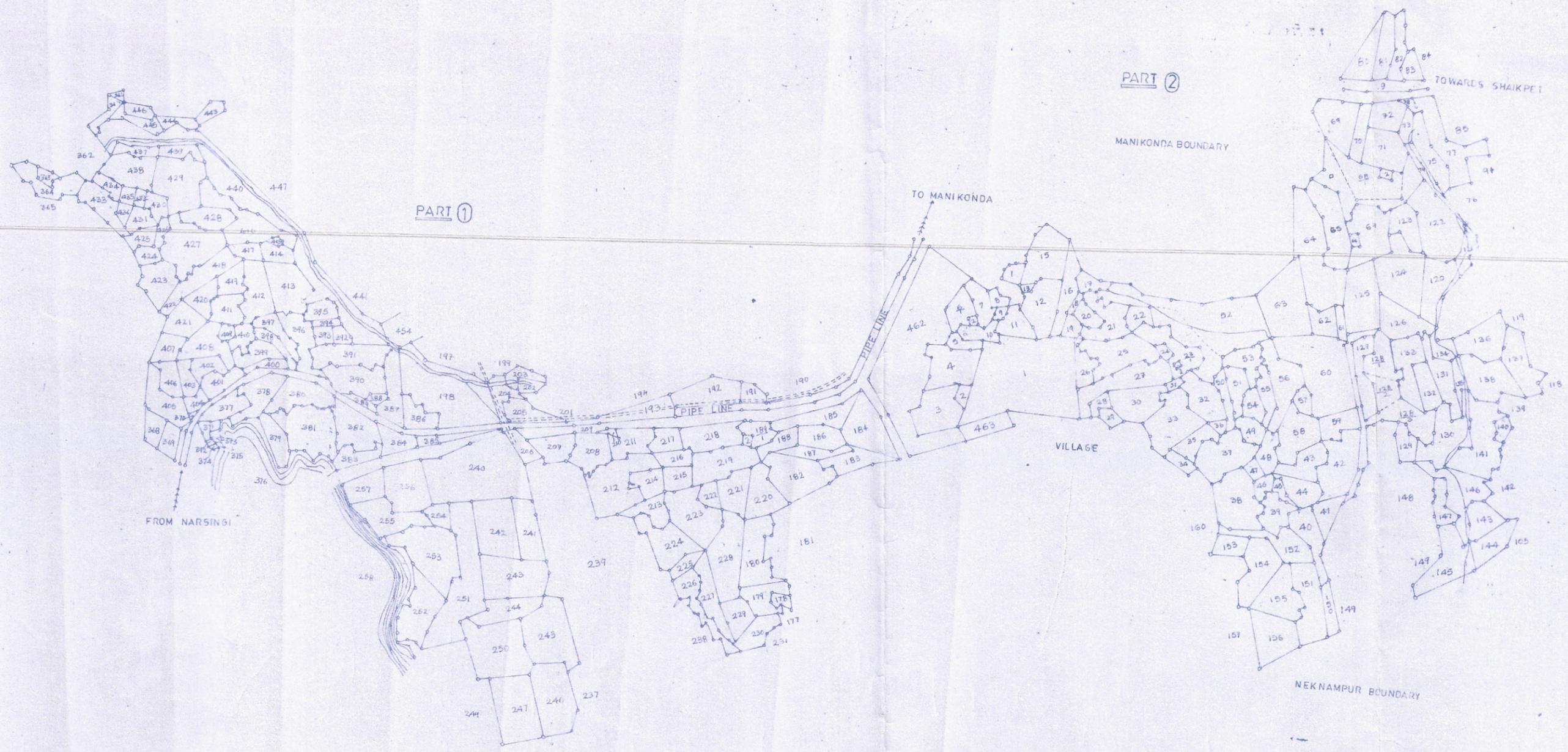
NARSINGI BOUNDARY

POPPAL GUDA (WEST)

SCALE: 8 INCH = 1 MILE

TOTAL LENGTH: 4

TOTAL AREA: 4



PREPARED BY
 RENDRA NATH
 SURVEYOR

MAUZE POPPALGUDA (WET)

POPPALGUDA (WET)

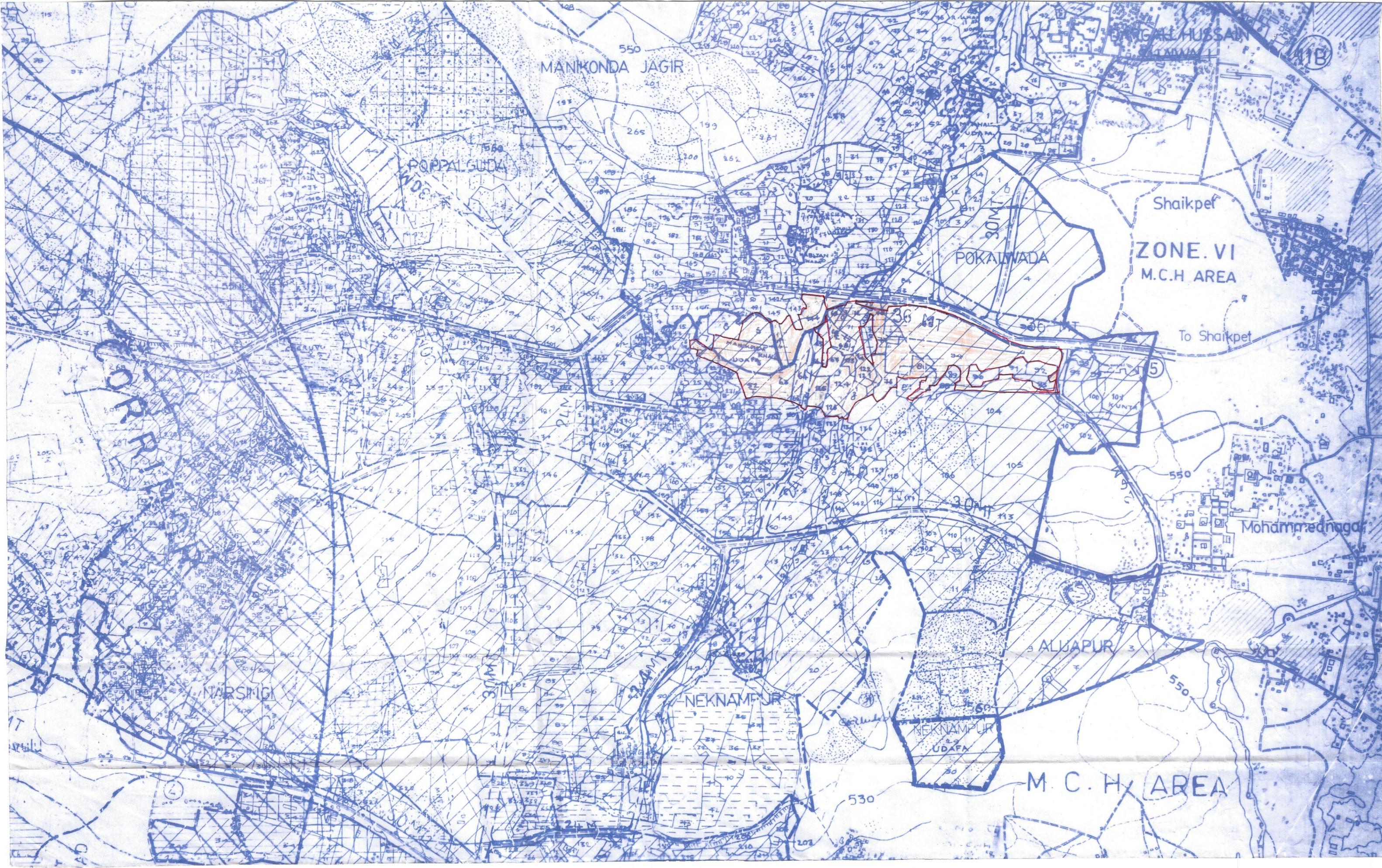


Puppalaguda

Untitled Placemark

Google Earth

Image © 2020 Maxar Technologies



MANIKONDA JAGIR

POPPAI GUDA

POKALWADA

ZONE. VI
M.C.H AREA

Shaikpet

To Shaikpet

Mohammednagar

NEKNAMPUR

ALIJAPUR

M.C.H. AREA

NARSINGI

NEKNAMPUR
UDAPA

REVISED DRAFT LAY-OUT PLAN SHOWING THE ROAD NET WORK IN SY.NOS 52/143, 55,61,62,1065,67,1073,76,77,185, 86,94(P),120,10126 OF SREERAY NAGAR, POPPAL GUDA VILLAGE AND SY.NOS 5,6,144 &(P) 146 OF MANIKONDA KHALSA RAJENDRA NAGAR MANDAL, RR DIST.

BELONGING TO SRI V. S. DHANANJAYA RAO AND OTHERS. S.P.A. HOLDERS SRI. S. DHANANJAYA RAO AND SMT. V. KRISHNA KUMARI.

REFERENCE:

LAY-OUT: BOUNDARY TOTAL LAY-OUT AREA: 338558.00 SQ. FT. OR 63.95 AC. AREA ALREADY APPROVED BY HUDA: 10510 AC. ADDITIONAL AREA TO BE APPROVED: 15.15 AC.

SCALE: 1"=100'-0"

LAND USE ANALYSIS:

PARTICULARS	AREA IN SQ. FT.	PERCENTAGE
PLOTTED AREA	197543.50	58.35%
ROADS AREA	99781.61	29.47%
OPEN AREA	33855.80	10.00%
AMINITIES AREA	7376.88	2.18%
TOTAL LAY-OUT AREA	338558.00	100.00%



E.W.S. COLONY

VACANT LAND

EX. 40'-0" ROAD

PROPOSED 30.0' WIDE ROAD

PROPOSED 40.0' WIDE ROAD

PROPOSED 60.0' WIDE ROAD

PLOTS

PROPOSED 30.0' WIDE ROAD

PROPOSED 40.0' WIDE ROAD

PROPOSED 60.0' WIDE ROAD

PLOTS

PROPOSED 30.0' WIDE ROAD

PROPOSED 40.0' WIDE ROAD

PROPOSED 60.0' WIDE ROAD

PLOTS

PROPOSED 30.0' WIDE ROAD

PROPOSED 40.0' WIDE ROAD

PROPOSED 60.0' WIDE ROAD

PLOTS

PROPOSED 30.0' WIDE ROAD

PROPOSED 40.0' WIDE ROAD

PROPOSED 60.0' WIDE ROAD

PLOTS

PROPOSED 30.0' WIDE ROAD

PROPOSED 40.0' WIDE ROAD

PROPOSED 60.0' WIDE ROAD

PLOTS

PROPOSED 30.0' WIDE ROAD

PROPOSED 40.0' WIDE ROAD

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**BEFORE THE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE AT
CHENNAI**

Application No.154 of 2016

Human Rights and Consumer
Protection Cell Trust

..... Applicant

-Vs-

The State of Telangana

& 8 Others

.....Respondents

**JOINT COMMITTEE
REPORT FILED BY THE
FOURTH RESPONDENT**

T.Sai Krishnan

Counsel for 4th Respondent